

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, (COURT-II)

Item No. 113
(IB)-894(ND)2019
IA/1742/2021

IN THE MATTER OF:

Ram Niwas & Sons

... **Applicant/Petitioner**

Vs.

M/s. Palm Developers Pvt. Ltd.

... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 17.05.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Angad Varma and Mr. Toyesh Tewari, Advocates for IRP, Ms. Renuka Iyer Advocate, Mr. Atul Sharma Advocate for Financial creditor ACRE ARC and IDBI, Mr. Abhishek Kumar, Advocate for IBBI, Mr. Arvind Kumar, Advocate, Mr. Agnish Aditya, Mr. Krishnendu Dutta, Sr Adv, Raghavendra M Bajaj.

ORDER

IA/1742/2021: Ld. Counsel appearing for the IRP submitted that Mr. Barun Kumar Sinha, the arguing Counsel in this matter has some personal difficulty. On this ground he seeks adjournment.

On his request, list the matter on 02.06.2021.

Sd/-
(L. N. GUPTA)
MEMBER (T)

Sd/-
(ABNI RANJAN KUMAR SINHA)
MEMBER (J)